

[Sardar Swaran Singh]

to look after them. But to make a statement of that type, particularly from a leader of the party to which he belongs, does create an impression that this is a situation which can be bought out. This is not a situation which can be bought out and any amount of moratorium or thinking in terms of money as a necessary compensation for India to tackle this problem is an absolutely wrong approach. This is one thing that we have been telling everybody that after all our resources are less and therefore we will find great difficulty in looking after them, but everyone in the world including my friend opposite believes that it is only by money that this problem can be solved. This is the one thing we are telling the entire world...

(Interruption)

This is not the approach and I am not going to accept it. When he talks of deep suspicion amongst the people, against the Government, the people have deep suspicion against the party to which the honorable Member belongs. They do not have any suspicion against us.

**PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF WEST BENGAL**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/  
गृह मंत्रालय में उपायुक्त (SHRI F.H. MOHSIN) : Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi) :

(i) Proclamation (G.S.R. No. 984) issued by the President on June 29, 1971, under article 356 of the Constitution, in relation to the State of West Bengal under clause (3) of article 356 of the Constitution.

(ii) Order (G.S.R. No. 985) dated June 29, 1971 made by the President under sub-clause (i) of clause (c) of the above Proclamation. [Placed in Library See No. LT-554/71 for (i) and (ii)]

(iii) Report of the Governor of West Bengal dated June 28, 1971, to the President recommending the issue of the Proclamation. [Placed in Library See No. LT-555/71].

**STATEMENT SHOWING THE BILLS ASSENTED TO BY PRESIDENT**

SECRETARY : Sir, I lay on the Table a statement showing the Bills which were passed by Parliament during the Seventy-sixth Session (1971) of the Rajya Sabha and assented to by the President :—

1. The General Insurance (Emergency Provisions) Bill, 1971.
2. The Manipur Appropriation (No. 2) Bill, 1971.
3. The Appropriation (Railways) No. 2 Bill, 1971.
4. The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.
5. The Gold (Control) Amendment Bill, 1971.
6. The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971.
7. The Mysore State Legislature (Delegation of Powers) Bill, 1971.
8. The Delhi Sikh Gurdwaras (Management) Bill, 1971.
9. The Punjab Appropriation Bill, 1971.
10. The Maintenance of Internal Security Bill, 1971.

**PAPERS LAID ON THE TABLE**

- I. ANNUAL REPORT (1969-70) ON THE WORKING OF THE NATIONAL PRODUCTIVITY COUNCIL, NEW DELHI.
- II. ANNUAL REPORT (1969-70) ON THE WORKING OF THE INDIAN STANDARDS INSTITUTION, NEW DELHI.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/औद्योगिक विकास मंत्रालय में राज्यमंत्री (SHRI GHANSHYAM OZA) : Sir, I beg to lay on the Table a copy each of the following Reports (in English and Hindi) :—

(i) Twelfth Annual Report on the working of the National Productivity Council, New Delhi, for the year 1969-70. [Placed in Library See No. LT-604/71].

(ii) Twenty-third Annual Report on the working of the Indian Standards Institution, New Delhi, for the year 1969-70. [Placed in Library See No. LT-553/71].